

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.19
(IB)-419(PB)/2018

IN THE MATTER OF:

Indian Overseas Bank

.... Petitioner/Applicant

Vs.

M/s. Pearl Vision Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Ms. Mayuri Raguvanshi, Mr. Vyom Raguvanshi, Ms. Akanksha Rathore, Advs. with Mr. Anil Kumar, Liquidator in person in IA-1631/2024

Mr. V. Aravind, Adv.

For the ED

: Mr. Zoheb Hossain, SPL Counsel for ED

ORDER

IA-1631/2024

This application has been filed by the Applicant seeking the following reliefs:

“a) Pass an order allowing the present application and pass an order fixing an early date of hearing of I.A. no. 2866/2020;

b) Pass any other order (s) as this Hon'ble Tribunal deems fit in the interest of Justice.”

This matter is already listed on 29.04.2024, therefore, **list the IA-2866/2020 on 29.04.2024.**

Accordingly, IA-1631/2024 stands allowed.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)